

**GOVERNMENT OF INDIA
STATISTICS AND PROGRAMME IMPLEMENTATION
LOK SABHA**

UNSTARRED QUESTION NO:5957
ANSWERED ON:02.05.2013
DELAY IN RELEASE OF INSTALMENT
Meghwal Shri Arjun Ram

Will the Minister of STATISTICS AND PROGRAMME IMPLEMENTATION be pleased to state:

- (a) whether the release of instalment of funds to States under MPLAD Scheme is delayed excessively;
- (b) if so, the reasons for not releasing the instalment at the beginning of financial year and the steps being taken/proposed to be taken by the Government in this regard;
- (c) whether the Government proposes to amend the MPLAD Scheme for providing assistance to those families whose earning member does not survive after an accident, keeping in view the increasing number of accidents on national highways; and
- (d) if so, the details thereof and if not, the reasons therefor?

Answer

MINISTER OF STATE (INDEPENDENT CHARGE), MINISTRY OF STATISTICS & PROGRAMME IMPLEMENTATION AND MINISTRY OF CHEMICALS & FERTILIZERS (SHRI SRIKANT KUMAR JENA)

(a)&(b) The provisions and conditions for fund release and management are given in Para 4, Sub-paras 4.1 to 4.17, of the Guidelines of Members of Parliament Local Area Development Scheme (MPLADS).

The first instalment of Rs. 2.5 crore at the time of constitution of Lok Sabha or election of Rajya Sabha Member is released in the beginning of the financial year.

In the remaining years, the first instalment is released in the beginning of the financial year subject to the conditions that the second instalment of the previous year has been released; and the provisional Utilization Certificate of the previous year covering at least 80% of the expenditure of the first instalment of the previous year has been furnished.

The second instalment is released subject to the conditions that the unsanctioned balance amount after taking into account the cost of all the sanctioned works is less than Rs. 1 crore; the unspent balance of funds is less than Rs. 2.5 crore; and Utilization Certificate and Audit Certificate of the immediately concluded financial year ending 31st March have been furnished.

Funds released to District Authorities are non-lapsable. Funds left in the District are carried forward for utilization in the subsequent years. Funds not released by Government of India in a year are carried forward for making releases in the subsequent years.

This Ministry continuously emphasises on timely and regular utilization of funds and submission of required documents and certifications by the District Authorities.

(c) No, Sir.

(d) The main objective of the scheme is to enable Members of Parliament to recommend works of developmental nature with emphasis on creation of durable community assets.

Assets for individual/family benefits are prohibited under the MPLADS.